

CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH

27. MA 060/00769/2016 IN OA No. 060/00172/2014

(Uma Karishan Vs. U.O.I)

05.07.2016

Present: None for the applicant.

1. Advocates of the C.A.T Bar Association are abstaining from work today due to resolution passed by High Court Bar Association.
2. In the interest <sup>of</sup> <sub>for</sub> justice, hearing in the matter is deferred to 02.08.2016.

  
(UDAY KUMAR VARMA)  
MEMBER (A)

  
(SANJEEV KAUSHIK)  
MEMBER (J)

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CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH

32. MA 060/00769/2016 IN OA No. 060/00172/2014

(Uma Karishan Vs. U.O.I)

02.08.2016

Present: Sh. R.P. Mehra, counsel for the applicant.

1. Heard.
2. Issue notice to the respondents for the next date of hearing.
3. List on 07.09.2016.

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(UDAY KUMAR VARMA)  
MEMBER (A)

jk  
(SANJEEV KAUSHIK)  
MEMBER (J)

Issued Notices to the  
respondents on 8.8.16  
Service Accepted,  
all S. not filed

Sh. R.P. Mehra

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

20. M.A. No.060/00769/2016 IN  
O.A. No.060/00172/2014

**(UMA KARISHAN VS. UOI & ORS.)**

**07.09.2016**

Present: Sh. R. P. Mehra, counsel for the applicant.  
Sh. Ram Lal Gupta, counsel for the respondents.

1. It is reported by learned counsel for the respondents that he has been informed by the Department that in writ petition pending against the order of this Court, Hon'ble High Court has ordered that proceedings in the present execution application be adjourned beyond the date fixed i.e. 25.10.2016.
2. In compliance of orders of Hon'ble High Court, hearing in present executions application is deferred to 07.11.2016.

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**(UDAY KUMAR VARMA)**  
**MEMBER (A)**

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**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

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*w/s not filed*

*9/2016 A/S*

CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH

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16. MA No.060/00769/2016 IN OA No.060/00172/2014

**(UMA KARISHAN VS. UOI & ORS.)**

**07.11.2016**

Present: Sh. K.B. Sharma, proxy for Sh. R.P. Mehra, counsel for the applicant in MA.  
Sh. Ram Lal Gupta, counsel for the respondents.

Agreeing that the order of this court, execution whereof is sought, has been stayed in the Hon'ble High Court vide its order dated 25.10.2016, the present execution application is disposed of with liberty to the applicants to file a fresh one after decision of the case pending in the Hon'ble High Court.

  
**(UDAY KUMAR VARMA)**  
**MEMBER (A)**

  
**(SANJEEV KAUSHIK)**  
**MEMBER (J)**

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